

IN THE HIGH COURT OF JHARKHAND AT RANCHI

WP (C ) No. 3950 of 2019

Daimler Financial Services India Pvt. Limited through Manoj Bijwe  
... Petitioner

Versus

Manoj Prasad & Anr. ... Respondents

**Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Petitioner : Mr. Bharat Kumar, Adv.

05 / 24.06.2020

Heard the parties through Video Conferencing.

Learned counsel for the petitioner submits that the defect pointed by the Stamp Reporter is a minor defect, hence, it is submitted that in view of the difficulties in removing the defects because of the lockdown, the said defect be ignored.

Considering the minor nature of the defect pointed out by Stamp Reporter, the defect pointed by the Stamp Reporter vide Sl. No. 2 is ignored.

Issue notice to the Opposite Parties.

The petitioner is directed to file requisites for service of notice upon the Respondents by registered post with A/D as well as under ordinary process within four weeks, failing which, this Writ Petition will stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this Writ Petition after receipt of service report of notice issued to the opposite parties.

(ANIL KUMAR CHOUDHARY, J.)

Smita/-